

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**ARCTURUS DEVELOPERS PRIVATE LIMITED**  
**OPERATING IN REAL ESTATE DEVELOPMENT SECTOR AT NEW DELHI, INDIA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	<b>ARCTURUS DEVELOPERS PRIVATE LIMITED</b> <b>CIN : U70100DL2013PTC257274</b> <b>PAN: AAMCA0477C</b>
2.	Address of the registered office	Flat No. 621A, 6th Floor, Devika Towers,6, Nehru Place, South Delhi, New Delhi, Delhi, India, 110019
3.	URL of website	<a href="mailto:cirp.arcturus@gmail.com">cirp.arcturus@gmail.com</a>
4.	Details of the place where the majority of fixed assets are located:	NA
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in the last financial year	0
7.	Number of employees/ workmen	0
8.	Further details, including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For further details, write an email to <a href="mailto:cirp.arcturus@gmail.com">cirp.arcturus@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) & 29A of the Code is available at	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016.  For detailed EOI and eligibility criteria, please write an email to <a href="mailto:cirp.arcturus@gmail.com">cirp.arcturus@gmail.com</a>
10.	Last date for receipt of expression of interest	07.07.2026
11.	Date of issue of provisional list of prospective resolution applicants	17.07.2026
12.	Last date for submission of objections to provisional list	22.07.2026
13.	Date of issue of final list of prospective resolution applicants	01.08.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06.08.2026
15.	Last date for submission of resolution plans	05.09.2026
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.arcturus@gmail.com">cirp.arcturus@gmail.com</a>
17.	Details of the corporate debtor's registration status as MSME.	NA

SD/-

IP Megha Agrawal

IBBI/IPA-001/IP-P01456/2018-19/12272

AFA valid up to 30.06.2027

**Address For Correspondence:** C/o Truenex Absolute Insolvency Resolutions LLP, Plot Number 72; 2nd floor Anjaneya Niwas, Opposite Dew Trinity Hospital, Hindustan Colony, Wardha Road, Nagpur- 440015

**Address Registered with IBBI:** C/o Truenex Absolute Insolvency Resolution LLP, 001, Shivranjini Apartments, In Circle of Congress Nagar Garden, Congress Nagar, Nagpur – 440012 (M.S.)

Date: 22.06.2026

Place: Nagpur

For Arcturus Developers Private limited

  
**ARCTURUS DEVELOPERS PRIVATE LIMITED**  
**RESOLUTION PROFESSIONALS**  
**MEGHA AGRAWAL**

**RP - Sangvi Gonenka Group**

**NOTICE INVITING E-TENDER**

E-tender is invited by Executive Director, Power Marketing, CESC Ltd. on 22.06.2026, having registered office at CESC House, Chowringhee Square, Kolkata-700001 for purchase of power on Short Term basis from 22nd August, 2026 to 20th August, 2027 as per Ministry of Power (MOP), GOI guidelines dated 30.03.2016 and amendments thereof.

Soft copies of tender documents are available on [www.mstcecommerce.com](http://www.mstcecommerce.com) and [www.cesc.co.in](http://www.cesc.co.in)

The bids are to be submitted electronically through DEEP Portal of MSTC.

**ADITYA BIRLA**

**GRASIM INDUSTRIES LIMITED**

CIN: L1724MP1947PLC000410  
Registered Office: P.O. Biragram, Nagda - 456 331, Dist. Ujjain, Madhya Pradesh, India  
Tel.: +91 7356-246766  
Corporate Office: Aditya Birla Centre, 'A' Wing, 2<sup>nd</sup> Floor, S.K. Ashre Marg, Worli, Mumbai - 400 030, Maharashtra, India  
Tel. No.: +91 22 6652 5000 / 2499 5000  
E-mail: [grasim.secretarial@adityabirla.com](mailto:grasim.secretarial@adityabirla.com); Website: [www.grasim.com](http://www.grasim.com)

**SPECIAL WINDOW - RE-LODGE/MENT FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES**

Securities and Exchange Board of India (SEBI) had discontinued transfer of physical shares from 1<sup>st</sup> April 2019. However, a special window was opened by SEBI from 7<sup>th</sup> July 2025 to 31<sup>st</sup> January 2026, for re-lodgement of physical share transfer requests originally submitted before 1<sup>st</sup> April 2019 but returned due to deficiencies in documentation.

In order to facilitate the Investors, the SEBI vide its Circular No. HO/38/13/11(2)/2026-MRSD-POD/13750/2026 dated 30<sup>th</sup> January 2026 has decided to open another special window for one year from 5<sup>th</sup> February 2026 to 4<sup>th</sup> February 2027. While lodging request under special window for transfer of physical shares, one of the mandatory requirements is submission of original share certificate which is as follows:

Execution date of transfer deed	Lodged for transfer before 1 <sup>st</sup> April 2019	Original Security Certificate Available?	Eligible to lodge in the current window?
Before 1 <sup>st</sup> April 2019	No (It is fresh lodgement)	Yes	✓
	Yes (It was rejected/ returned earlier)	Yes	✓
	Yes	No	✗
	No	No	✗

Further, the following cases will not be considered under this window:

- Cases involving disputes between transferor and transferee.
- Securities which have been transferred to Investor Education and Protection Fund (IEPF).

NOTE: All shares re-lodged during this period will be processed through the transfer-cum-demat route i.e. they will only be issued in dematerialised (demat) form after transfer and the same will be subject to a lock-in of one year.

Shareholders who have missed the earlier deadline for re-lodgement of transfer deeds are once again encouraged to take advantage of this opportunity by furnishing the necessary documents to the Company's Registrar and Share Transfer Agent (RTA) - KFIN Technologies Limited and in case of any clarification, concerned shareholders can get in touch with the Company and RTA, at any of the addresses given below:

GRASIM INDUSTRIES LIMITED	KFIN TECHNOLOGIES LIMITED
P.O. Biragram, Nagda - 456 331 Dist. Ujjain, Madhya Pradesh, India Telephone: 91-7356-246766 Email: <a href="mailto:grasim.secretarial@adityabirla.com">grasim.secretarial@adityabirla.com</a> Website: <a href="http://www.grasim.com">www.grasim.com</a>	Selenium Tower - B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana, India - 500032 Toll Free No: 1800 3094 001 Email: <a href="mailto:enward.ris@kfintech.com">enward.ris@kfintech.com</a> Website: <a href="http://www.kfintech.com">www.kfintech.com</a>

Update of KYC and conversion of physical shares into dematerialized form:

Shareholders holding shares in physical form are encouraged to update their KYC details and convert their physical shares into dematerialized (electronic) form. Holding shares in dematerialized form offers multiple benefits and eliminates the risks associated with the physical share certificates.

For Grasim Industries Limited  
Sd/-  
Neelbaja Chakrabarty  
Company Secretary and Compliance Officer  
Place: Mumbai  
Date: 21<sup>st</sup> June 2026

**ଓଡିଶା ବିଦ୍ୟୁତ୍ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିମିଟେଡ୍**

**ODISHA POWER TRANSMISSION CORPORATION LIMITED**

(A Government of Odisha Undertaking)

Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007

**NOTICE INVITING E-TENDER**

E-Tender No.	Tender Description:	Estimated Cost
CPC-05/2026-27	Selection of Security agency for providing watch & ward service to OPTCL in 04 lots: LOT 1 LOT 2 LOT 3 LOT 4	Rs. 19,33,23,648/- Rs. 9,24,93,120/- Rs. 13,54,82,880/- Rs. 12,37,58,400/-
<b>Last Date &amp; Time of Submission of Bid: 05.07.2026 upto 17:30 P.M.</b>		
CPC-24/2026-27	Procurement of outdoor mounted live tank type, single phase, single unit type 400kV, 220kV, 132kV & 33kV type Current Transformers under triennial procurement plan 26-27, 27-28 & 28-29 in e-tendering mode only.	Rs. 10,62,69,241/-
<b>Last Date &amp; Time of Submission of Bid: 10.07.2026 upto 12:00 Hrs.</b>		
CPC-41/2026-27	Design, Engineering, Supply, Erection, Testing & Commissioning of work towards "Shifting of 3nos. Of 400 kV towers and thereafter construction of 3 nos. of new 400kV towers in 400kV Indravati Power house - PGCIL Indravati SC Line (Line Length-1KM Approx.) from the proposed lower reservoir site of Upper Indravati PSP. SCOPE- 3 NOS TOWERS (DC+3=1NO, DC+6=1NO, DD+3=1NO)" in the State of Odisha, on EPC contract basis in e-tendering mode only.	Rs. 2,79,31,373/-
<b>Last Date &amp; Time of Submission of Bid: 17.07.2026 upto 12:45 P.M.</b>		
CPC-47/2026-27	Engineering, Supply, Erection, Testing & Commissioning of Conversion of 132kV Kutra switching station to 2X 50MVA 132/33kV GSS, Kutra on Turkey contract basis in e-tendering mode only	Rs. 19,15,61,281.62/-
<b>Last Date &amp; Time of Submission of Bid: 21.07.2026 upto 12:45 P.M.</b>		

Complete set of bidding documents are available at [www.tenderwizard.com/OPTCL](http://www.tenderwizard.com/OPTCL) and [www.optcl.co.in](http://www.optcl.co.in).

**PUBLIC NOTICE**

Issued in the interest of the public. Take notice that M/s. J.S. Builders, having its office at Main Dadi Road, Baroda, Sector-49, Gautam Budh Nagar, Uttar Pradesh-201304, hereby inform the public, clients, vendors, banks and financial institutions that a fraud is being perpetrated in the name of the public, clients, suppliers, vendors and business associates are cautioned not to enter into any transaction, contract/agreement, supply arrangement, credit facility, or give possession of goods, funds or make payments to any person claiming to act for or on behalf of "M/s. J.S. Builders" without obtaining prior written confirmation from me at the firm's registered office or by contacting me at the numbers/email set out below. All members of the public, clients, suppliers, vendors and business associates, who have dealt with or intend to deal with the firm, "M/s. J.S. Builders" are hereby requested to immediately bring to my notice full details of such transactions, claims, or outstanding dues (if any), along with supporting documents, at the registered office address below or by email phone within 15 days from the date of this publication so that the firm may take necessary steps to investigate and address such matters effectively. All members of the public, clients, suppliers, vendors and business associates are further advised to stop all financial transactions with "M/s. J.S. Builders" through anyone claiming ownership/control of the said firm with immediate effect. Banks, financial institutions and credit agencies are requested not to provide any loans, credit facilities, overdrafts, or issue any letters of credit, guarantees or accept any security or charge in favour of any person purporting to represent "M/s. J.S. Builders" without first obtaining my written consent. Any facility already extended on or after 01.01.2026 to persons acting in the name of the firm should be immediately, Bank/financial institutions are further requested not to entertain any request for opening of any new bank account or credit facility in any name. This notice is issued without prejudice to any other rights and remedies available to the firm and me, individually, under law, and necessary legal action will be initiated against persons responsible for the fraud.

Details for communication:  
Name: Mr. JaiDev Chauhan  
Designation: Partner, J.S. Builders  
Registered Office: Main Dadi Road, Baroda, Sector-49, Gautam Budh Nagar, Uttar Pradesh-201304  
Phone: +919811592742

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**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ARCTURUS DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE DEVELOPMENT SECTOR AT NEW DELHI, INDIA (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

Sl.	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN & CIN/ LLP No. ARCTURUS DEVELOPERS PRIVATE LIMITED along with PAN & CIN/ LLP No. U70100DL2013PTC257274 PAN: AMY20477C
2.	Address of the registered office. Flat No. 621A, 6 <sup>th</sup> Floor, Devika Towers, 6, Nehru Place, South Delhi, New Delhi, Delhi, India. 110019
3.	URL of website. NA
4.	Details of place where majority of fixed assets are located. NA
5.	Installed capacity of main products/ services. NA
6.	Quantity and value of main products/ services sold in last financial year. 0
7.	Number of employees/ workmen. 0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: For further details, write an email to <a href="mailto:corp.arcturus@gmail.com">corp.arcturus@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(ii) of the Code is available at URL: The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to <a href="mailto:corp.arcturus@gmail.com">corp.arcturus@gmail.com</a>
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17.	Details of the corporate debtor's registration status as MSME. NA

IP Megha Agrawal  
IBBI/IPA-001/IP-PO1456/2018-19/12272  
Address for Correspondence: C/o Truonex Absolute Insolvency Resolutions LLP, Plot Number 72, 2<sup>nd</sup> floor Anjaneya Niwas, Opposite Dew Trinity Hospital, Hindustan Colony, Wazirpur Road, Nagpur-440015  
Address Registered with IBBI: C/o Truonex Absolute Insolvency Resolution LLP, 001, Shivranjani Apartments, in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.)  
Date: 22.06.2026  
Place: Nagpur  
For Arcturus Developers Private Limited

ADDENDUM TO THE LETTER OF OFFER FOR THE ATTENTION OF EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF EQUITY SHARES OF CYIENT LIMITED FOR THE BUYBACK OF EQUITY SHARES THROUGH TENDER OFFER UNDER SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED

**CYIENT**

**CYIENT LIMITED**

Registered Office: 4th Floor, A wing, Plot No. 11, Software Units Layout, Infocity, Madhapur, Hyderabad 500 081, Telangana, India • Telephone: +91 40 6764 1322  
Contact Person: Sudheendra Putty, Company Secretary and Compliance Officer  
Email: [company.secretary@cyient.com](mailto:company.secretary@cyient.com) • Website: [www.cyient.com](http://www.cyient.com)  
CIN: L72200TG1991PLC013134

OFFER TO BUYBACK UP TO 64,00,000 (SIXTY FOUR LAKHS) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF INR 5 (INDIAN RUPEES FIVE ONLY) EACH OF CYIENT LIMITED, REPRESENTING UPTO 5.76% OF EXISTING FULLY PAID-UP EQUITY SHARE CAPITAL OF THE COMPANY (ON A STANDALONE BASIS), FROM ALL THE ELIGIBLE SHAREHOLDERS, EXCLUDING PROMOTERS, MEMBERS OF PROMOTER GROUP AND PERSON(S) IN CONTROL OF EQUITY SHARES OF THE COMPANY AS ON WEDNESDAY, 17 JUNE 2026 (RECORD DATE), AS PER THE RECORDS MADE AVAILABLE TO THE COMPANY BY DEPOSITORIES AS ON THE RECORD DATE, ON A PROPORTIONATE BASIS (SUBJECT TO SMALL SHAREHOLDER RESERVATION), THROUGH THE "TENDER OFFER" ROUTE AT A PRICE OF INR 1,125 (INDIAN RUPEES ONE THOUSAND ONE HUNDRED TWENTY FIVE ONLY) PER EQUITY SHARE PAYABLE IN CASH FOR AN AGGREGATE AMOUNT OF UP TO INR 720,00,00,000 (INDIAN RUPEES SEVEN HUNDRED TWENTY CRORES ONLY) (BUYBACK).

This addendum to Letter of Offer ("Addendum") should be read in continuation of and in conjunction with the Letter of Offer dated 19 June 2026 ("Letter of Offer"). Capitalised terms used but not defined in the Letter of Offer shall have the same meanings as ascribed to them in the Letter of Offer unless otherwise defined. Equity Shareholders are requested to note the modification/changes made in some figures/text necessitated to be made in the Letter of Offer, due to some clerical errors.

- Cover letter point no. 4 be read as *This Letter of Offer is being sent through electronic means to all the Equity Shareholders of the Company as on the Record Date i.e. 17 June 2026 (Eligible Shareholders) in accordance with the Buyback Regulations and such other circulars or notifications, as may be applicable. Further, in terms of Regulation 9(ii) of the Buyback Regulations, if the Company receives a request from any Eligible Shareholder to dispatch a copy of this Letter of Offer in physical form, the same shall be provided. For Shareholders who have not registered their email addresses, a physical copy will be dispatched.*
- Section 2 - Definitions of key terms - IT Act/ Income Tax Act - Income Tax Act, 2025, as amended and references to Income Tax Act, 1961 in all documents be read as reference to Income Tax Act, 2025.
- Paragraph 11.8 - In the heading insert of the table - "(In Mn)" shall be deleted.
- Paragraph 17.1 - The first line be read as "The Company was originally incorporated on 28 August 1991 and is a global lifecycle engineering company powering mission-critical industries from design to aftermarket, across products, plants, and networks."
- Paragraph 17.2 - The ASOP allotment date appearing as 13-Oct-2026 be read as 13-Oct-2025.
- The word "Bodapanu" as appearing in the relevant sections of the Letter of Offer be read as "Bodanapu".
- Paragraph 17.3 - Pillulla Madan Mohan is ISB Manager in T-Hub Foundation and Sunil Ramakant Bhuralkar is a Manager to Knowledge Realty Trust (a listed REIT) of Knowledge Realty Office Management Services Private Limited.
- Paragraph 17.4 - The effective date of reappointment for Venkata Rama Mohan Reddy Bodanapu be read as 11 October 2025 on account of continuation of directorship post attaining the age of 75 years.
- Tender Forms (demat and physical) - Subject line - The amount of INR 720,00,00,000 Crore (Indian Rupees Seven Hundred Twenty Crores Only) be read as INR 720,00,00,000 (Indian Rupees Seven Hundred Twenty Crores Only).
- Tender Form (demat)-paragraph 16 (Instructions) - the term "paragraph 23.36" be read as "paragraph 23.34".
- Tender Form (physical)- paragraph 16 - the term "Corporate Shareholder" be read as "Non-Individual shareholder".

Except as detailed in this Addendum, the other contents and terms in the Letter of Offer remain unchanged. A copy of this Addendum is expected to be available on the websites of SEBI ([www.sebi.gov.in](http://www.sebi.gov.in)), Stock Exchanges ([www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com)), the Company ([www.cyient.com](http://www.cyient.com)) and the Manager to the Buyback ([www.axiscapital.co.in](http://www.axiscapital.co.in)). In terms of Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors accepts responsibility for all the information contained in this Addendum and confirms that such document contains true, factual and material information and does not contain any misleading information.

For and on behalf of the Board of Directors of Cyient Limited

Sd/-	Sd/-	Sd/-
Bodanapu Ganesh Venkat Krishna Managing Director DIN: 00605187	Venkat Rama Mohan Reddy Bodanapu Director DIN: 00058215	Sudheendra Putty Company Secretary & Compliance Officer Membership No.: FCS 5689

Date : 20 June 2026  
Place : Hyderabad

**ARCTURUS DEVELOPERS PRIVATE LIMITED**  
**RESOLUTION PROFESSIONALS**  
**IP MEGHA AGRAWAL**

**Aadhar Housing Finance Ltd.**

Corporate Office: Office Nos. 501 & 503, 5th Floor, Lightbridge, Sakhi Vihar Road, Andheri East, Mumbai Suburban (District), MH- 400072  
Noida Sector 31 Branch: 2nd Floor, Plot No. 253, Krishna Complex, Mahara Agrasen Marg, Noida Sector-31, Piller No. 23, Nithari Village, Gautam Buddha Nagar, Uttar Pradesh-201301  
Authorized Officer- Rakesh Tiwari, Mobile: 9570443300

**NOTICE FOR SALE OF PROPERTY UNDER PROVISIONS OF SARFAESI ACT, 2002 THROUGH PRIVATE TREATY**

Whereas the Authorized Officer of Aadhar Housing Finance Limited (AHFL) has taken the Possession of the Secured Asset, u/s 13(4) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. And whereas the Authorized Officer had earlier issued E auction Notices but failed to attract any successful bidders, and has now decided to sell the Secured Asset given below by way of Private Treaty.

The Authorized Officer has received an offer from some interested persons in this regard for purchase of the Secured Asset. The Authorized Officer is hereby giving the Notice to the Borrowers in general, for Sale of the above said property through Private Treaty in terms of rule 8 and 9 of the Security Interest (Enforcement) Rules 2002. The Details of the Account are as follows:

Sr No.	Loan Code No./ Branch	Name of the Borrower/ Co-Borrower	Demand Notice Date & Amount	Reserve Price (RP)	Total Outstanding Loan Amount As at 04-05-2026	Description of the Secured Asset
1.	Loan Code No. 20200002731/ Noida Sector 31 Branch	Ranjeet Kumar Singh (Borrower) & Sudha Devi (Co-Borrower)	11-06-2023 & ₹ 3,57,206/-	₹ 4,00,000/-	₹ 6,64,700/-	All that part & parcel of property bearing, Plot No. 67, Kharsa No. 652, Village Kuri Khara Pargana, Tehsil Dadr, Gautam Budh Nagar, Uttar Pradesh-201306. Boundaries: East: Outer Land, West: Road 25 Feet, North: Plot No. 66, South: Plot No. 2

This is a 15 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002 which is hereby given to the Borrower (s), Co-Borrower (s) and Guarantor (s) that the above described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorized Officer, will be sold by way of Private Treaty on "As is where is", "As is what is" and "Whatever there is" basis to recover the amount due to Aadhar Housing Finance Ltd.

If the Borrower(s), co-borrower(s) have any buyer who is ready to purchase the secured asset at price above the given reserve price then Borrower(s), Co-borrower(s) must intimate to AHFL one day in advance before 13-07-2026. Then AHFL shall give preference to him.

If Borrower(s), co-borrower(s) fails to intimate one day in advance before 13-07-2026, the AHFL will proceed with sale of property at above given reserve price. The property is being sold with all the existing and future encumbrances whether known or unknown to AHFL. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/rights/dues.

The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer/ Secured Creditor in this regard at a later date. The Date of Sale is fixed for 13-07-2026.

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(Authorized Officer)  
For Aadhar Housing Finance Limited

Place : Uttar Pradesh, Date : 22.06.2026

